

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 175 of 2017 &
IA NO. 273 OF 2018**

Dated: 24th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**M/s Essar Power (Jharkhand) Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhishek Kumar

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-5

Mr. Shariq Ahmad for R-10

ORDER

**IA NO. 273 OF 2018
(Appln. for condonation of delay in filing reply)**

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Appeal No. 175 of 2017

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 09.05.2018 after serving copy on the other side.

List the matter on **30.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk